

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**L O K S A B H A
UNSTARRED QUESTION No. 341
TO BE ANSWERED ON FRIDAY, THE 21ST JULY, 2023.**

Report on Uniform Civil Code

341. SHRIMATI MALA ROY:
SHRI RAVIKUMAR D.:
SHRI V.K. SREEKANDAN:
PROF. SOUGATA RAY:
SHRI ASADUDDIN OWAISI:

Will the Minister of LAW AND JUSTICE be pleased to state :

- (a) whether in the year 2018, the 21st Law Commission in its report had said that UCC was neither necessary nor desirable at this stage;
- (b) if so, whether this decision was taken by Law Commission after wide consultation and responses from the public;
- (c) if so, whether the present Law Commission has issue fresh public notice for views on UCC;
- (d) if so, the rationale behind this stand despite wide opposition from different quarters on this issue; and
- (e) the steps taken by the Government to ensure that religious rights of the citizen are protected as enshrined in Constitution?

A N S W E R

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY
OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

- (a) to (e) The 21st Law Commission of India had issued a consultation paper on “Reform of Family Law” on 31.08.2018, however, it had not submitted any report. Since more than four years have lapsed from the date of issuance of the said Consultation paper, the 22nd Law Commission decided to solicit views and ideas of the public at large and religious organizations on 14.06.2023, bearing in mind the relevance and importance of the subject matter and also various court order on the subject of uniform civil code .